

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P.1155/2016**

**IN THE MATTER OF:**

All Cargo Logistics Pvt. Ltd.	....	Applicant/petitioner
Vs.		
Boom Agro India Pvt. Ltd.	....	Respondent

**Order under Section 433(e), 434 & 439 of the Companies Act**

**Order delivered on 07.09.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner :  
For the Respondent :

**ORDER**

**C.A. No. 305(PB)/2017**

Application has been filed with liberty to collect the original file alongwith affidavit. The prayer is absolutely frivolous and cannot be allowed.

Application stands dismissed.

— Sd/ —

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/ —

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

07.09.2017  
V. Sethi